

**NATIONAL COMPANY LAW TRIBUNAL  
CHENNAI BENCH  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 15/11/2016 AT 10.30 AM**

**PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL  
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL**

**APPLICATION NUMBER :**  
**PETITION NUMBER : TCP/216/2016**  
**NAME OF THE PETITIONER(S) : K.L. Manohar**  
**NAME OF THE RESPONDENT(S) : Swadharma Swarajya Sangha**  
**UNDER SECTION : 111**

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1. A.K. MYLSAMY  
P.M. VATSALA

COUNSEL FOR PETITIONERS

P.M. Vatsala

**ORDER**

Shri A K Mysamy, counsel for petitioner present. No representation on behalf of respondents. As seen in the order passed on 7.10.2016, one Shri Prithviraj, proxy counsel for the R1 was present. But today no representation by the said counsel or any one on his behalf. In the circumstances R1 is proceeded ex parte. The matter is posted for final hearing of the petition. Put up on **07.12.2016 at 10.30 A.M.**

(Ch. Md. Sharief Tariq)  
Member (Judicial)

(K. Anantha Padmanabha Swamy)  
Member (Judicial)